

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2021 alongwith IA No. 26/2021

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.

Date of Hearing : 15.3.2024

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Petitioner : Southern Power Distribution Company of Telangana Limited (TSSPDCL)

Respondent : Power Grid Corporation of India Limited (PGCIL) & Another

Parties present : Shri Anand K. Ganeshan, Advocate, TSSPDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Priyansi Jadia, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Petitioner had filed written submissions on 5.3.2024 and sought an adjournment in the matter, which was not objected to by the learned counsel for CTUIL.

2. The learned counsel for CTUIL submitted that CTUIL has also filed a written submission on 28.11.2023.

3. Taking into consideration the submissions made by the parties, the Commission adjourned the matter for final arguments on 6.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

